

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)...CC No(s). 9842/2016

(Arising out of impugned final judgment and order dated 08-07-2014 in CWP No. 12481/1997 passed by the High Court Of Punjab & Haryana At Chandigarh)

THE STATE OF PUNJAB AND ANR

Petitioner(s)

VERSUS

GURU AMARJIT SINGH (D) THR LRS

Respondent(s)

Date : 03-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Ms. Ranjeeta Rohatgi, Adv.
Mr. Kuldip Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RHeard the learned counsel for the petitioners
and perused the relevant material.

Issue notice.

Tag with Special Leave Petition (C) No.10742 of
2008, which has been referred to a larger Bench by
order dated 12.01.2016.(NEETU KHAJURIA)
COURT MASTER(ASHA SONI)
BRANCH OFFICER